

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

IA No.01/2022
IN
WA No. 63/2022 (Filing No.)

STATE OF SIKKIM & ORS.

APPLICANT (S)

VERSUS

BHIM BAHADUR KAMI & ORS.

RESPONDENT (S)

- For Applicants : Mr. Sudesh Joshi, Addl. Advocate General with
Mr. Thinlay Dorjee Bhutia, Govt. Advocate and
Mr. Sujan Sunwar, Asst. Govt. Advocate.
- For Respondent Nos. 1 to 6 : Mr. J.B. Pradhan, Sr. Advocate with
Mr. Bhusan Nepal & Mr. D.K. Siwakoti, Advocates.
- For Respondent No. 7 : Mr. Jushan Lepcha, Advocate.
- For Respondent No. 8 : Mr. Jorgay Namka, Senior Advocate as Legal Aid
Counsel with Mr. Prajwal Rai, Legal Aid Counsel.

Date: 11/11/2022**CORAM:**

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

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ORDER : (per the Hon'ble, the Chief Justice)

Having heard the learned advocates for the parties and upon perusing the instant application for condonation of delay, it appears that sufficient cause has been shown in order to explain the delay in filing of the appeal and as such, the delay is condoned.

The application for condonation of delay is, accordingly, allowed.

Office is directed to allot regular number to the writ appeal.

(Bhaskar Raj Pradhan)
Judge

(Biswanath Somadder)
Chief Justice